

Reservation in Promotion to SC/ST Employees in States

1234. SHRI K. B. S. MANI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the State Governments including Union Territories are not observing reservation orders in promotion in the case of Scheduled Caste/Scheduled Tribe employees in Government Services;

(b) if so, the reasons therefor;

(c) the States which are observing these reservation orders;

(d) whether Government have issued or propose to issue any directive to the State Governments to strictly follow the said reservation, and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Grant of concessions for members of Scheduled Caste/Scheduled Tribes in respect of promotion in State services is within the purview of the respective State Governments. Union Government have provided reservations in promotion for Scheduled Castes and Scheduled Tribes in Central Government services including the services of the Union Territories. The exact position prevailing in the States is being ascertained and will be laid on the Table of the House.

(b) to (e). The question of giving directives to the State Governments can only arise after exact position becomes available from the State Governments.

Replacement for Tupolev-124s

1235. SHRI K. MALLANNA.

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the Indian Air Force has been looking for long to find a replacement for the

ageing Tupolev-124s in its hard-pressed V.I.P. squadron which also has some Avro 748s;

(b) whether it is also a fact that the Boeing 737 was considered a trifle too big for the VIP squadron's requirements of going to small airstrips, but in the interest of commonality of spares and maintenance, two planes were ordered by the IAF; and

(c) if so, the details regarding the decision so far taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) and (c). No decision has yet been taken on the aircraft to be procured and no order has been placed

Inclusion of Nepali Language in Constitution

1236. SHRI AMAR ROYPRADHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have decided to amend Constitution of India for inclusion of Nepali language; and

(b) if so when?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). The matter is under consideration of the Government.

पालेकर समिति के प्रतिवेदन में सुझाए गये संशोधन

1237. श्री अटल बिहारी वाजपेयी : क्या भ्रम मंत्री यह बताने की कृपा करेंगे कि

(क) क्या उनका ध्यान अखिल भारतीय समाचारपत्र सम्पादक संघ द्वारा पालेकर समिति के प्रतिवेदन में सुझाये